NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.72/Chd/Hry/2017

In the matter of:

Bank of Inidia ...Petitioner/Financial Creditor

Vs.

Vegan Colloids Limited.Respondent /Corporate Debtor

Present: Ms.Divya Sharma, Advocate for Mr. Sanjay Bhatt, Advocate

for the Petitioner.

Mr.Gaurav Mankotia, Advocate for the Respondent.

Arguing counsel for the petitioner is not available due to some personal difficulty. Learned counsel for respondent still seeks time to file Power of Attorney and Board resolution and permitted one last opportunity to do the needful.

The matter be listed now for arguments on 13.11.2017. Reply, if any, be filed at least 3 days before the date fixed. It is made clear that no request for further adjournments shall be entertained.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

October 26, 2017